

ITEM NO.1708

COURT NO.17

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).5819/2023

BHAGWAN DEEN (DEAD) THROUGH LRS.

Appellant(s)

VERSUS

LALTA PRASAD (DECEASED) THROUGH LR. SALIG
RAM & ORS.

Respondent(s)

(IA No.16236/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING
THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No.16234/2025 - APPLICATION FOR SUBSTITUTION
IA No.16237/2025 - SETTING ASIDE AN ABATEMENT)

Date : 10-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH
[IN CHAMBER]

For Appellant(s) Ms. Rajlakshmi Singh, Adv.
Mr. Rohit Kumar Singh, AOR

For Respondent(s) Mr. Lakhan Kumar Mishra, Adv.
Mr. Anurag Kishore, AOR
Ms. Somna Dhowan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Rajlakshmi Singh, learned counsel appearing for the petitioners and also Mr. Lakhan Kumar Mishra, learned counsel appearing for the respondents.

Delay in filing the application for setting aside abatement is condoned. Abatement is set aside.

Application for substitution to bring on record the legal

representatives of deceased respondent no.2 is allowed.

Cause title be amended accordingly.

(SAPNA BISHT)
COURT MASTER (SH)

(MAMTA RANI)
COURT MASTER (NSH)